

REFERENCE TO STRIKE BY TEACHERS OF PRIVATE COLLEGES IN HARYANA

डा० भाई महावीर (दिल्ली)

श्रीमन्, मैं आपके द्वारा सरकार का ध्यान उस परिस्थिति की ओर दिलाना चाहता हूँ, जो हरियाणा के क्षेत्र की शिक्षा संस्थाओं में उत्पन्न हो गई है। काफी दिनों से, महोदय, वहाँ के प्राइवेट कॉलेजों के अंदर हड़ताल चल रही थी और उसका यहाँ पर उल्लेख भी किया जा चुका है, परन्तु पिछले दिनों में बजाए इसके कि कोई हल निकलता, परिस्थिति और अधिक दुर्भाग्यपूर्ण हो गई है, क्योंकि पिछले शुक्रवार से ऐसे अनेक कॉलेज टीचर्स को गिरफ्तार करके जेल में डाला जाना शुरू कर दिया है जो कि उस आंदोलन में प्रमुख थे। महोदय, आज परिस्थिति यह है कि लगभग 500 कॉलेजों के अध्यापक हरियाणा की जेलों में हैं और मुझे जहाँ तक जानकारी है, उनके ऊपर कोई मुकदमा नहीं सिबाएँ इसके कि नुम्हें अमन का खतरा उनके कारण पैदा हुआ है। नुम्हें अमन किस तरह पैदा हुआ ? शांतिपूर्ण उनका आंदोलन था, परन्तु महोदय, उसके कानूनी पहलू या बहस में नहीं जाते हुए मैं आपका और सरकार का ध्यान इस ओर आकृष्ट करना चाहता हूँ और पूछना चाहता हूँ कि क्या हमारी शिक्षा के क्षेत्र में भी पुलिस के माध्यम से ही कार्य चलेगा और उसको ठीक से चलाने की कोशिश की जाएगी ? महोदय, एक छोटी सी घटना मैं जगाधरी के बारे में बताना चाहता हूँ। मैं जगाधरी में था पिछले शनिवार को और वहाँ सड़क पर टीचर्स का धरना चल रहा था। मैं जब पहुँचा था तो उससे पहले उनको रात के दस बजे में पुलिस ने हटा दिया। मंरे मैं उनके बीच में था। तो पुलिस की दो गाड़ियाँ आकर बड़े तपाक में पुलिस को उतारने लगी और एक कास्टेबल ने राइफल फायर की आसमान के ऊपर, जिससे कि तहलका

मच जाए और भगदड़ में वे भाग जाएँ, परन्तु वे भागे नहीं, शांत बैठे रहे और वाद में पुलिस के अधिकारियों से हमने पूछा आप क्या चाहते हैं ? उन्होंने कहा, हम सबको गिरफ्तार करेंगे। हमने कहा, गिरफ्तार कीजिए, अगर वह कानून तोड़ रहे हैं तो, जो कानून तोड़े उसको पकड़िए। मगर बिना कानून तोड़े और बिना कोई धारा लगाएँ उनको पुलिस जबर्दस्ती उठा कर ले गई। उनको जेल में ले गई और जहाँ तक मेरी जानकारी है उनके साथ "सी" क्लास के कैदियों का व्यवहार है। मैं यह प्रश्न यहाँ उठा रहा हूँ, क्योंकि केन्द्र सरकार का भी शिक्षा के साथ संबंध है, जिससे शिक्षा की क्वालिटी, शिक्षा का स्तर और शिक्षा का वायुमण्डल ठीक हो। आज हरियाणा के राज्य में शिक्षा के क्षेत्र में इस तरह की चीजे हो रही हैं और क्या केन्द्र सरकार वहाँ के मुख्य मंत्री को उचित सलाह नहीं देती ? क्या इस तानाशाही के रास्ते में कोई हल निकलने वाला है ? मैं चाहता हूँ, सरकार इस पर कुछ स्पष्टीकरण करे

REFERENCE TO SITUATION ARISING OUT OF RESIGNATION BY MINISTERS IN ANDHRA PRADESH

SHRI PAPI REDDI (Andhra Pradesh) : Sir, I would like to bring to the notice of the House the grave situation in the State of Andhra Pradesh which has arisen out of the resignations of nine Ministers. This has now ended in a constitutional crisis. I would like to bring before you that ever since the Supreme Court judgment was delivered on October 3 of this year, actually the whole of Andhra Pradesh is invaded by the army and C.R.P. and unfortunately the Chief Minister has been misleading the central leadership and we are made to understand in Delhi that peace is prevailing there. Unfortunately it is the peace of the graveyard. When the Home Minister was asked why the army is kept there and the Chief Minister has asked for the army and when the Chief Minister was asked he says I do not know, the Centre is

[Shri Papi Reddy.] ... sent the army. So I would like to know why ...

MR. DEPUTY CHAIRMAN : I think that will do.

REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI SUKHDEV PRASAD (Uttar Pradesh) : Sir, I beg to lay on the table a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

(i) Twelfth Report on action taken by Government on the recommendations contained in their Thirteenth Report (Fourth Lok Sabha) on the erstwhile Ministry of Steel and Heavy Engineering—Reservations for Scheduled Castes and Scheduled Tribes in Heavy Engineering Corporation Limited.

(ii) Thirteenth Report on action taken by Government on the recommendations contained in their Fifteenth Report (Fourth Lok Sabha) on the Ministry of Railways (Railway Board) Reservations for Scheduled Castes and Scheduled Tribes in Indian Railways.

(iii) Fourteenth Report on the Ministry of Steel and Mines (Department of Steel)—Reservations for, and Employment of Scheduled Castes and Scheduled Tribes in the (i) Hindustan Steel Limited (Headquarters Organisation); (ii) Bhilai Steel Plant; (iii) Rourkela Steel Plant; (iv) Durgapur Steel Plant; and (v) Bokaro Steel Limited. [Placed in Library. See

No. LT-4155/71 for (i) to (iii)]
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REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE (1972-73)

SHRI GOPIJAP BARBORA (Assam) : Sir, I beg to lay on the Table a copy each of the following Reports of the Public Accounts Committee (1972-73) :—

(i) Fifty-sixth Report regarding action taken by Government on the recommendations contained in their Eighth Report (1971-72) on Chapter II of Audit Report (Civil) on Revenue Receipts, 1970, relating to Customs.

(ii) Fifty-eighth Report regarding action taken by Government on the recommendations contained in their Fifth Report (1971-72) on Audit Report (Civil), 1970 relating to the Ministry of Works, Housing and Urban Development. [Placed in Library. See No. LT 4156/72 for (i) and (ii)]

TWENTY-FOURTH REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKING (1972-73)

SHRI U N MAHIDA (Gujarat) : Sir, I beg to lay on the Table a copy of the Twenty-fourth Report of the Committee on Public Undertakings (1972-73) on action taken by Government on the recommendations contained in the Sixty-fifth Report of the Committee (Fourth Lok Sabha) on Mining and Allied Machinery Corporation Limited. [Placed in Library. See No. LT-4157/72]

MESSAGE FROM LOK SABHA

THE MINES (AMENDMENT) BILL, 1972

SECRETARY : I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha :

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 19th December, 1972, has adopted the following motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Mines (Amendment) Bill, 1972 :—

MOTION

"That this House do further extend upto the 9th March, 1973, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952"

THE STATE FINANCIAL CORPORATIONS (AMENDMENT) BILL, 1972.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHTAGI) : Sir, with your permission, I move—

"That the Bill further to amend the State Financial Corporations Act 1951, as passed by the Lok Sabha, be taken into consideration."